

rejection of Tetracycline and Streptomycin formulations by the Defence Authorities. 1.98 lakh tablets of Erythromycin constituting 3.8 per cent of the total sales of Erythromycin formulations were rejected by them. This was due to slight fading of the colours of the tablets. During that year, 0.35 lakh capsules of Tetracycline formulations constituting 0.09 per cent of the total sales of such formulations, 0.10 lakh vials of Streptomycin formulations constituting 0.03 per cent of the total sales of such formulations were withdrawn from others. There was no withdrawal of Erythromycin formulations.

(b) During 1981-82, formulations constituting 4.6 per cent of the total sales of formulations by HAL could not be sold before the expiry date.

(c) Constant efforts are made to reduce these still further.

Additional generation capacity

*785. SHRI K. LAKKAPPA:

SHRI D. M. PUTTE GOWDA:

Will the Minister of ENERGY be pleased to state:

(a) whether additional generation capacity of 3500 MW more power has been planned by his Ministry for 1982-83;

(b) out of the above, what is the thermal component;

(c) whether the Central Electricity Authority has also reviewed the progress of these projects; and

(d) if so, full details thereof?

THE MINISTER OF ENERGY (SHRI A.B.A. GHANI KHAN CHOUDHURY): (a) to (d). A statement is laid on the Table of the House (Placed in Library. See No. LT-3977/82).

Demand to make conditions for divorce less stringent

*786. SHRIMATI PRAMILA DANDAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether there is a demand by women to make divorce still easier to obtain, its conditions less stringent and its procedure less cumbersome?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHL): No such demand has been received.

Sanction of telephones in special category

*787. SHRI ANANTHA RAMULU MALLU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what are the norms and conditions and procedure laid down by Delhi Telephones for sanction of telephones under special category;

(b) whether educational, social and cultural organisations are also eligible for telephones under special category and on priority basis; and

(c) if so, what are the details in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): (a) A statement is attached.

(b) and (c). Recognised/registered educational, social and cultural organisations are eligible for registration of telephone demands under 'Special' category. Priority can be accorded by the Director General, Posts & Telegraphs or by the Telephone/Telecommunication Advisory Committee.

Statement

The following procedure has been laid down by the Director General, Posts & Telegraphs and is applicable

to all the Telephone Districts and Telecommunication Circles of the country including the Delhi Telephone District.

Forty per cent of the capacity released in any telephone exchange is earmarked for applicants in the 'Special' category. The following are eligible for registration under this category:—

- (i) Registered medical practitioners, qualified midwives and registered nurses;
- (ii) Eminent public men;
- (iii) Registered news papers and journals, registered news agencies, accredited press correspondents and photographers;
- (iv) Institutions run from public funds for the benefit of the general public;
- (v) Recognised schools and colleges;
- (vi) Registered trade unions;
- (vii) Recognised political parties;
- (viii) Registered cooperative societies (other than those for sale of commodities) and registered house building societies;
- (ix) Institutions for the blind and physically handicapped, leper houses, public hospitals and family planning organisations;
- (x) Sports, social and cultural organisations;
- (xi) Missions; and
- (xii) Small scale industries.

By paying 'OYT' deposit, the above categories of applicants can register themselves in the Special category under the OYT scheme. The following are also eligible for registration under this scheme:

- (a) Government Departments;
- (b) Statutory bodies;
- (c) Public Sector Undertakings;
- (d) Joint Sector Undertakings;

(e) Foreign Exchange Earners; and

(f) Senior retired officers of Public Sector Undertakings.

मध्य प्रदेश और गुजरात द्वारा संयुक्त तापीय विद्युत संयंत्र की स्थापना

* 788. श्री दिलीप सिंह भूरिया :

श्री सुभाष यादव :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मध्य प्रदेश सरकार से गुजरात सरकार के साथ संयुक्त रूप से मांड बेसिन में तापीय विद्युत केन्द्र की स्थापना करने के लिए कोई प्रस्ताव प्राप्त हुआ है ;

(ख) यदि हां, तो क्या सरकार ने मांड बेसिन कोयला क्षेत्र में कोयले का पता लगाने की संभावना का द्रुत गति से पता लगाने के लिए कार्यवाही की है ; और

(ग) यदि हां, तो इस बारे में वर्तमान स्थिति क्या है ?

ऊर्जा मंत्री (श्री ए० बी० ए० गनी खान चौधरी) : (क) से (ग). गुजरात और मध्य प्रदेश की सरकार रायगढ़ जिले में, माण्ड नदी के किनारे पर एक ताप विद्युत केन्द्र की स्थापना संयुक्त रूप से करने के लिए सहमत हो गई हैं। इस केन्द्र की प्रारम्भिक क्षमता 2×210 मेगावाट होगी और चरम क्षमता 6×210 मेगावाट (1260 मेगावाट) होगी। मध्य प्रदेश राज्य बिजली बोर्ड ने हाल में सूचित किया था कि माण्ड ताप विद्युत केन्द्र (2×210 मेगावाट) की परियोजना रिपोर्ट शीघ्र ही केन्द्रीय विद्युत प्राधिकरण को तकनीकी आर्थिक स्वीकृति के लिए भेज दी जाएगी